

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

Appeal No. 205/2017

IN THE MATTER OF:

Sai Computers Pvt. Ltd.

.... Applicant/petitioner

Vs.

Registrar of Companies

.... Respondent

Order under Section 252(3) of the Companies Act

Order delivered on 19.02.2018

Coram:

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Applicant:-

Mr. Dilip Kr. Niranjn, Advocate

ORDER

Even on the second call no one appears on behalf of the Income Tax Department. It is seen that Income Tax Department has also not filed its report. However, in the interest of justice another opportunity is given to file report. Learned representative for Regional Director appears and request for time to file reply. Two weeks Time is granted for filing reply.

Post the matter on 12th March 2018 for further consideration.

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**